

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:2792

ANSWERED ON:12.12.2005

GROUP ACCIDENT INSURANCE SCHEME FOR FISHERMEN

Manoj Dr. K.S.

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether the Union Government has provided financial assistance to the States for Group Accident Insurance Scheme for fishermen;
- (b) if so, the details thereof and the total assistance provided to each State during the last three years and thereafter;
- (c) whether the Government of Kerala has submitted any project proposal under the scheme;
- (d) if so, the latest position thereof; and
- (e) the time by which a final decision is likely to be taken in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI TASLIMUDDIN)

(a)&(b): The Group Accident Insurance for Active Fishermen component of the Centrally Sponsored National Scheme of Welfare of Fishermen is implemented through the National Federation of Fishermen Cooperatives (FISHCOPFED). The annual premium of Rs.14 per fisherman is shared by the central and state government on 50:50 basis. In case of states participating through FISHCOPFED, central share is released directly to the Federation rather than states. During the last three years (2002-05), central assistance of Rs.239.46 lakh has been provided to the FISHCOPFED for this purpose.

(c)to(e): The State of Kerala implements its own insurance scheme and do not participate through FISHCOPFED. On receipt of proposal from the Government of Kerala, central assistance of Rs.15.42 lakh and Rs.15.86 lakh has been extended in 2004-05 and 2005-06 respectively to implement the Group Accident Insurance for Active Fishermen component of the welfare scheme.